

[Sh Jitendra Nath Das]

has got an infrastructure value amounting to lakhs of rupees. In this modern age of technology, the railway is playing an important role in the field of communications. It is very essential for an under-development semi-town like Odlabansur surrounded by many tea gardens. The people of the area are aggrieved and agitated over this uncalled for decision of the Government.

I, therefore, urge upon the Central Government to take necessary steps so that the order mentioned may be revoked and thus enable the people of the area to enjoy the existing facilities of the Railway station.

(v) Need to Waive Loans of Farmers Accruing due to Construction of Pakka-water-course in Indira Gandhi Canal Project Phase I in Rajasthan

[*Translator*]

SHRI BIRBAL (Ganganagar) Mr Speaker, Sir, Pakka water courses have been constructed in Indira Gandhi Canal Project area. A dual policy has been adopted in constructing Pakka water courses under this project. In the Phase-I the expenditure incurred in constructing Pakka water-courses will have to be borne by farmers in the form of loans whereas under Phase-II it has been met by the Government. A dual policy has been implemented in the same project area which is neither practical nor justified.

Pakka water-courses, constructed during Phase-I have been damaged due to water logging and the amount of loan outstanding against farmers has gone up five fold. The neighboring state Governments have constructed such water courses for farmers without asking them to bear expenditure.

Therefore, in view of the above mentioned facts it is my submission that the said loans outstanding against farmers be waived off.

(vi) Need to set up an aerodrome at Jabalpur, Madhya Pradesh

SHRI SHRAVAN KUMAR PATEL (Jabalpur) I wish to draw the attention of Gov-

ernment to the dire and pressing need for linking Jabalpur with different parts of the country by Air. Jabalpur, an important town, with varied tourist attractions like the Marble Blocks, number of Ordnance Factories, universities, seat of High Court and head quarter of state Electricity Board is still unconnected by air. An air-link is the crying need of the region.

Government have announced a scheme to develop the existing air-strip into an airport capable of handling aircraft upto Boeing standard. The National Airport Authority had made a request to Government of Madhya Pradesh to acquire and make available over 33 acres of land near the existing airstrip for the purpose. Government of Madhya Pradesh have already done their job and handed over the land to the Airport of India free of cost.

Meanwhile, Provision had been made in the budget for 1992-93. I would therefore urge upon Central Government to implement the scheme according highest priority. The work should be taken in hand without delay, since it may be too late to start the work in the last quarter of the year 1993-94, so as to ensure that Airport becomes operational at the earliest.

(vii) Need to pay Dearness Allowance in cash to the Central Government employees drawing basic pay more than Rs. 3500/- p m

SHRI RAM NAIK (Bombay North) Sir, a grave injustice in respect of Income Tax is being caused to the basic salaried class having their basic salary more than Rs. 3,500/- p m. While employees get Dearness Allowance increased whenever cost of living index increases the entire increase in dearness allowance however is not being given to them in cash but deposited in their Provident Fund Account. The amount of increase in dearness allowance so deposited, is more than Rs. 2,000/- per month for such employees.

What is harsh and unjust is that income tax is deducted on this Dearness Allowance increase, which the employees do not get in their hand in cash. On one hand the employees are not getting Dearness Allowance in hand to off set